

ITEM NO.6

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No(s). 12741/2023

HINDU PERSONAL LAW BOARD THROUGH ITS
PRESIDENT ASHOK PANDEY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.173064/2023-CONDONATION OF DELAY IN
REFILING/CURING THE DEFECTS and IA No.173062/2023-PERMISSION TO
APPEAR AND ARGUE IN PERSON)

Date : 03-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Ashok Pandey, in-person

For Respondent(s)

UPON hearing ptr.-in-person the Court made the following
O R D E R

Application for permission to appear and argue
in person is allowed.

Delay condoned.

We are not inclined to exercise jurisdiction
under Article 32 of the Constitution of India to deal
with the nature of directions which the petitioner
seeks.

The writ petition is dismissed accordingly.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)